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Title: Observation regarding competency of Parliament to enact Appropriation Bills authorizing appropriation for full year in relation to State.

MADAM SPEAKER: I have heard the hon. Members and also the opinion of the hon. Minister. In this regard I would like to refer to Clause (2) of Article 357 of the Constitution which provides that any law made by the Parliament in exercise of the powers of the State shall continue in force until altered or repealed or amended by a competent Legislature. From the provisions of this Article, it is clear that when a State is under President's Rule, the Parliament can enact a law for that State which continues in force unless altered or repealed or amended by the Parliament during the President's Rule or by the Legislature of the State when the President's Rule has come to an end.

In the instant case, in my opinion and also going by the assurance given by the hon. Minister, the Parliament is competent to enact Appropriation Bills authorizing appropriation for full year. Therefore, I rule-out the Point of Order.

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